

# THE HIGH COURT OF MEGHALAYA SHILLONG

No.HCM.II/03/2013/Pt./961

Dated, 23<sup>rd</sup> March 2020

## C I R C U L A R

In view of the restrictions on the movement of public transport as well as private vehicles in the State including Shillong and various other restrictions introduced by the State Government and considering the demand of the High Court of Meghalaya Bar Association, it is deemed appropriate to issue the following fresh directives:-

(1) That the preventive measures enumerated in the earlier Circular dated 16.03.2020 and those newly issued in the present Circular shall remain effective till 15.04.2020.

(2) That the High Court as well as other Courts in the State shall every Monday notify the next date of the cases for hearing/orders in advance.

(3) In view of the restrictions imposed by the State Government, the High Court and all other Courts of the State shall take up only extremely urgent matters for hearing on the basis of note of urgency submitted by the concerned Advocate to the Joint Registrar (Judicial) of the High Court/ Presiding Officer of the subordinate Courts with intimation to the opposite party, if any.

(4) The High Court shall function on 26.03.2020 with one Division Bench and one Single Bench, to take up only urgent matters. The cases already notified in the Cause List of the Division Bench and Single Bench of the High Court from 23.03.2020 to 27.03.2020 shall stand adjourned to the dates indicated as under:-

### DIVISION BENCH

23. 03. 2020	01. 05. 2020
24. 03. 2020	04. 05. 2020
25. 03. 2020	05. 05. 2020
26. 03. 2020	06.05. 2020

27. 03. 2020	08. 05. 2020
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SINGLE BENCH

23. 03. 2020	04. 05. 2020
24. 03. 2020	05. 05. 2020
25. 03. 2020	06. 05. 2020
26. 03. 2020	08.05. 2020
27. 03. 2020	11. 05. 2020

(5) That in view of the precautionary measures introduced by the State Government to deal with the outbreak of Novel Corona Virus (COVID-19) and considering the request of the High Court of Meghalaya Bar Association, it has been resolved to keep the High Court closed on 30.03.2020, 31.03.2020, 01.04.2020 and 13.04.2020 and in lieu thereof four Saturdays shall be notified later as working days for the High Court.

(6) That the High Court and the subordinate Courts to High Court, shall function for only 1½ hours from 11:00 AM to 12:30 PM and only nuclear staff essential for the services shall be called to the Court to deal with extremely urgent nature of cases such as emergent stay petitions, bail applications and injunction matters, etc.

(7) That the Registrar General of the High Court and Presiding Officers of the Court shall decide the proportion of the nucleus staff and assign duties to them as per the roster. All the staff members are under obligation to provide their telephone/mobile number for being contacted in the event of necessity.

(8) No litigant shall be permitted to enter the Court premises except when specifically called upon by the Court. Only such Advocate/s would be allowed to enter the Court premises if any urgent matters in which he/ they are appearing is taken up for consideration.

(9) That one Hon'ble Judge each shall be notified as Vacation Judge for the period from 30.03.2020 to 03.04.2020 and from 06.04.2020 to 14.04.2020.

By order,

  
**REGISTRAR GENERAL**

**Memo.No.HCM.II/03/2013/Pt/961A**

**Dated, 23<sup>rd</sup> March, 2020**

Copy to for information to :-

1. The Registrar-cum-PPS to Hon'ble the Chief Justice for his Lordship's kind information.
2. The Private Secretary to Hon'ble Mr. Justice R.V. More, Judge, for his Lordship's kind information.
3. The Private Secretary to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, for his Lordship's kind information.
4. The Private Secretary to Hon'ble Mr. W. Diengdoh, Judge, for his Lordship's kind information.
5. All Registrars, High Court of Meghalaya, Shillong.
6. All District & Sessions Judges.
7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
8. The Director, Meghalaya State Judicial Academy, Shillong.
9. The Judge, District Council Courts, Shillong/Jowai/Tura.
10. The Central Project Coordinator, High Court of Meghalaya, Shillong.
11. The Joint Registrar-cum-OSD, High Court of Meghalaya, Shillong.
12. The Joint Registrar, High Court of Meghalaya, Shillong.
13. All Deputy Registrar, High Court of Meghalaya, Shillong.
14. The Assistant Registrar, High Court of Meghalaya, Shillong.
15. The System Analyst, High Court of Meghalaya for uploading the same in the Office Website.
16. The Public Relations Officer, High Court of Meghalaya, Shillong.
17. The Assistant Protocol Officer, High Court of Meghalaya, Shillong.
18. The Chief Translator (Khasi), High Court of Meghalaya, Shillong.
19. All Superintendent, High Court of Meghalaya, Shillong.
20. The Court Officers, High Court of Meghalaya, Shillong.
21. The President & Secretary, High Court Of Meghalaya Bar Association.
22. All Bar Associations.
23. All concerned.
24. Notice Board
25. Office file.

  
**REGISTRAR GENERAL**